

The House then adjourned at thirty-two minutes past two of the clock.

The House reassembled at three of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

GOVERNMENT BILLS

**The Appropriation Acts (Repeal) Bill, 2015
and
The Repealing and Amending (Third) Bill, 2015**

MR. DEPUTY CHAIRMAN: Now, the Appropriation Acts (Repeal) Bill, 2015 and the Repealing and Amending (Third) Bill, 2015. ...*(Interruptions)*... You can move the Bills, Mr. D. V. Sadananda Gowda. ...*(Interruptions)*...

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA):

Sir, I beg to move:

That the Bill to repeal Appropriation Acts [including
Appropriation (Railways) Acts], as passed by
Lok Sabha, be taken into consideration.

Sir, I also beg to move:

That the Bill to repeal certain enactments and to
amend certain other enactments, as passed by
Lok Sabha, be taken into consideration.

MR. DEPUTY CHAIRMAN: Do you want to speak?

SHRI D.V. SADANANDA GOWDA: Yes.

MR. DEPUTY CHAIRMAN: Then speak.

SHRI D. V. SADANANDA GOWDA: Sir, this is a part of the resolve ...*(Interruptions)*... to bring reforms in the legal system of the country, to make it more accessible to the common men and to imbibe the principles of rule of law ...*(Interruptions)*... The Central Government has begun with ...*(Interruptions)*... review of the enactments which are obsolete, redundant and unnecessary. ...*(Interruptions)*... The Government has undertaken a comprehensive review of laws and the legal system with a view to removing incoherent and redundant laws. ...*(Interruptions)*... In continuation of achieving the aforesaid objectives, the above two Bills, which I have mentioned above, that is, the Appropriation Acts (Repeal) Bill, 2015 and the Repealing and Amending (Third) Bill, 2015, have been taken. ...*(Interruptions)*...

[Shri D. V. Sadananda Gowda]

Sir, Lok Sabha has already passed these Bills unanimously. *...(Interruptions)...* Across the party lines, everybody has supported the Bills and they have appreciated that this exercise is one of the best exercises to have the legal reforms in the country. *...(Interruptions)...* So, in the Appropriation Acts (Repeal) Bill, 2015, it has been proposed to repeal 758 Acts, including Appropriation of Railways enacted by the Parliament during the period of 1950 to 2012, which also include 111 State Appropriation Acts as enacted by the Parliament during 1950 to 1976, when the States were under the President's rule. *...(Interruptions)...* The said Bill has been passed by the Lok Sabha on 11th May, 2015, *...(Interruptions)...*

Another Bill, that is, the Repealing and Amending (Third) Bill, 2015 to repeal 295 Acts has been passed by the Lok Sabha on 6th August 2015. *...(Interruptions)...* Yesterday, the Chair gave a decision that both the Bills could be taken up together and could be passed. *...(Interruptions)...* Sir, practically, I have moved small amendments also in this, that is, two amendments in the Appropriation Acts (Repeal) Bill, 2015, and one amendment in the Repealing and Amending (Third) Bill, 2015 which were the inadvertent errors. *...(Interruptions)...* I moved a small amendment also *...(Interruptions)...* In the Appropriation Acts (Repeal) Bill, 2015, I am also proposing to omit the entry relating to the Punjab Appropriation (Vote on Account) Act, 1952, which was already repealed by the State Government in the year 1952 and there were provisions under the Constitution that they could repeal within a short span of one year. *...(Interruptions)...* Similarly, I also propose to omit the entry relating to Appropriation No. 6. It has already been entered in two places. *...(Interruptions)...* So, I propose to omit it at one place. *...(Interruptions)...* That is the amendment that I propose to move. *...(Interruptions)...* That is another proposal. *...(Interruptions)...* And, in the Repealing and Amending (Third) Bill, 2015, I propose to omit an entry relating to Pensions Act. *...(Interruptions)...* Earlier, when the Bill was placed before the Parliament, it was passed, but, subsequently, DoPT said that it is necessary. *...(Interruptions)...* So, that amendment to omit that I also propose to move. *...(Interruptions)...* Sir, the above Bills have been wholeheartedly accepted by the Lok Sabha and everybody has appreciated the move made by the Government. *...(Interruptions)...* So, I pray that the Bills may kindly be passed. *...(Interruptions)...*

The questions were proposed.

MR. DEPUTY CHAIRMAN: Yes. Motions moved. *...(Interruptions)...* What is this? *...(Interruptions)...* This is an innocuous Bill. *...(Interruptions)...* Why don't you allow it? *...(Interruptions)...*

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, motion is already moved. *...(Interruptions)...* Please put the question to pass it because motion is already moved. *...(Interruptions)...* This is a very important Bill. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Why can't you allow it? *...(Interruptions)...*

SHRI MUKHTAR ABBAS NAQVI: Sir, please put the question and pass the Bill. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You allow it. *...(Interruptions)...* Why don't you allow these Bills to be passed? *...(Interruptions)...* These are innocuous Bills. *...(Interruptions)...* These are innocuous Bills. *...(Interruptions)...*

SHRI ANAND SHARMA (Himachal Pradesh): Sir, it is the established practice of this House. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: These are innocuous Bills. *...(Interruptions)...* These are innocuous Bills. *...(Interruptions)...*

SHRI ANAND SHARMA: Sir, we have given a notice deploring the toppling of the Government... *...(Interruptions)...*

SHRI MUKHTAR ABBAS NAQVI: No, Sir. *...(Interruptions)...* What is the established practice? *...(Interruptions)...* It is only to disturb the Parliament. 'Disturbing' the House! What is the established practice, Sir? *...(Interruptions)...*

SHRI ANAND SHARMA: To move any motion to discuss... *...(Interruptions)...*

श्री उपसभापति: श्री नरेश अग्रवाल जी, आप क्या बोल रहे हैं, I am not hearing. *...(Interruptions)...*

श्री नरेश अग्रवाल (उत्तर प्रदेश): डिप्टी चेयरमैन सर, इस सदन की यह परम्परा रही है कि जब तक हाउस आर्डर में नहीं है, इस सदन में न कोई बिल पेश होगा, न किसी बिल पर विचार होगा और न कोई बिल पास होगा। जब इस बात की परम्परा रही है तो फिर यह जो बिल रखा है, उसे माना कैसे जाएगा? *...(व्यवधान)...*

श्री मुख्तार अब्बास नकवी: माना जाएगा, बिल्कुल माना जाएगा। *...(व्यवधान)...*

श्री नरेश अग्रवाल: यह बिल रखा ही नहीं जा सकता है। *...(व्यवधान)...* मैं इसका विरोध करता हूँ। *...(व्यवधान)...*

श्री मुख्तार अब्बास नकवी: सर, यह परम्परा है, नियम नहीं है। *...(व्यवधान)...* जब परम्पराएं बनती हैं तो *...(व्यवधान)...*

श्री नरेश अग्रवाल: मैं इस कारण से इसका विरोध करता हूँ कि इस सदन की परम्पराओं को ...(व्यवधान)...

श्री मुख्तार अब्बास नकवी: ये उन परम्पराओं को तोड़ रहे हैं। ...(व्यवधान).... किसने कहा है कि ...(व्यवधान)...

श्री उपसभापति: बिल पास नहीं हुआ। Bills are only moved. These are not passed. He has moved the Bills. ...(Interruptions)...

श्री मुख्तार अब्बास नकवी: सर, इसको पास कर दीजिए। ...(व्यवधान)...

श्री नरेश अग्रवाल: ये मूव भी नहीं कर सकते। ...(व्यवधान)...

श्री उपसभापति: कोई बात नहीं ...(व्यवधान)...

श्री नरेश अग्रवाल: जब हाउस ऑर्डर में नहीं है तो मूव भी नहीं कर सकते। ...(व्यवधान)...

श्री मुख्तार अब्बास नकवी: ऑर्डर में आपने ...(व्यवधान).... आपने डिसऑर्डर किया हुआ है, हमने नहीं किया। ...(व्यवधान)...

श्री उपसभापति: मूव हो गया है। ...(व्यवधान)...

SHRI T. K. RANGARAJAN (Tamil Nadu): Sir, the House is not in order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Moving is one thing, and passing is another thing. मूविंग एक बात है, पासिंग दूसरी बात है। ...(व्यवधान).... मूव हो गया, लेकिन पास नहीं हुआ, डिस्कशन नहीं हुआ। ...(व्यवधान).... मूविंग ठीक है। ...(व्यवधान)...

श्री नरेश अग्रवाल: मूव करते समय इन्होंने क्या-क्या कहा है? ...(व्यवधान)...

SHRI D. V. SADANANDA GOWDA: Sir,...

MR. DEPUTY CHAIRMAN: It has been moved. ...(Interruptions).... You sit down. ...(Interruptions).... मूव हो गया है, आप बैठ जाइए। ...(व्यवधान)...

श्री मुख्तार अब्बास नकवी: सर, क्या परम्परा यह है कि वे हाउस को ...(व्यवधान).... क्या यह परम्परा है कि देश के विकास में बाधा डालें? ...(व्यवधान)...

श्री नरेश अग्रवाल: उन्होंने क्या कहा है, क्यों हम मूव कर रहे हैं, वह ...(व्यवधान)...

श्री मुख्तार अब्बास नकवी: सर, यह देश के विकास को बंधक बनाने की कोशिश है। ...(व्यवधान)...

श्री उपसभापति: मैंने उन्हें बुलाया ...(व्यवधान).... आप सुनिए। मैंने मंत्री जी को बुलाया, उन्होंने मूव कर दिया। ...(व्यवधान)...

श्री मुख्तार अब्बास नकवी: अब इसे पास कर दीजिए। ...(व्यवधान).... मूव हो गया, अब इसे पास कर दीजिए। ...(व्यवधान)...

श्री उपसभापति: मूव हो गया है। मैं क्या करूँ? मूव हो गया है। ...*(व्यवधान)*...

श्री मुख्तार अब्बास नकवी: आप पास भी कर दीजिए। ...*(व्यवधान)*...

श्री उपसभापति: पास नहीं हुआ। ...*(व्यवधान)*...

श्री नरेश अग्रवाल: यह गलत है। ...*(व्यवधान)*...

श्री मुख्तार अब्बास नकवी: आप पास भी कर दीजिए। ...*(व्यवधान)*...

श्री उपसभापति: नहीं, नहीं। ...*(व्यवधान)*...

श्री मुख्तार अब्बास नकवी: यह तरीका ठीक नहीं है। ...*(व्यवधान)*...

श्री उपसभापति: नरेश जी, मैंने मंत्री जी को बुलाया। उन्होंने मूव कर दिया ...*(व्यवधान)*... वह रिकॉर्ड में है, मैं क्या करूँ? ...*(व्यवधान)*...

श्री मुख्तार अब्बास नकवी: यह पास भी हो गया। ...*(व्यवधान)*...

श्री उपसभापति: पास नहीं हुआ, चर्चा नहीं हुई। ...*(व्यवधान)*... पास होने के लिए चर्चा होनी है। चर्चा नहीं हुई है। ...*(व्यवधान)*...

श्री नरेश अग्रवाल: मूव करते वक्त, क्या रीजन है, क्यों मूव कर रहे हैं, उसका हमें ...*(व्यवधान)*...

श्री उपसभापति: रिकॉर्ड में आ गया है।

श्री मुख्तार अब्बास नकवी: आप सुनें तभी ...*(व्यवधान)*... उन्होंने रीजन बताया है। ...*(व्यवधान)*... सर, ये चर्चा नहीं, खर्चा करना चाहते हैं। They don't want *charcha*, only *kharcha*. This is the problem. ...*(Interruptions)*... देश के गरीबों की गाढ़ी कमाई ...*(व्यवधान)*...

श्री उपसभापति: आप बैठिए। ...*(व्यवधान)*... Yes, Mr. Rangarajan, you tell me.

SHRI T. K. RANGARAJAN: Sir, when the House is not in order, there is no question of moving it. ...*(Interruptions)*... The Bills are innocuous, no problem. ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: Yes, it is moved and then passed. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It is moved. It is my duty to call the Minister. And if the Minister moved them, they are moved. I cannot do anything else. ...*(Interruptions)*... There is no discussion and they are not passed. I agree. ...*(Interruptions)*... There was no discussion. So, they are not discussed, and they are not passed. ...*(Interruptions)*... That I agree. But I have called him. ...*(Interruptions)*... I called the Minister; he stood up and moved them. ...*(Interruptions)*... What do I do? ...*(Interruptions)*... I cannot ask him not to move them. ...*(Interruptions)*...

श्री मुख्तार अब्बास नकवी: सर, उन्होंने मूव कर दिया है, लेकिन पास नहीं हुआ। ...*(व्यवधान)*...

श्री उपसभापति: मूव हो गया।

श्री मुख्तार अब्बास नकवी: सर, यहां ऑनरेबल गहलोत साहब बैठे हुए हैं। यह SC का बिल है। ...*(व्यवधान)*... It is a very important Bill. ...*(Interruptions)*... Mr. Seelam, it is a very important Bill. सर, यह SC का बिल पास कर लीजिए। ...*(व्यवधान)*... कोई और बिल पास न हो, तो कोई बात नहीं। ...*(व्यवधान)*... Everybody is ready. यह दलितों के लिए न्याय से संबंधित है। ...*(व्यवधान)*... उनकी सुरक्षा से संबंधित है।

MR. DEPUTY CHAIRMAN: I am also ready. But the House is not in order. ...*(Interruptions)*... The House is not in order. ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: Sir, we want the protection of the Scheduled Castes. That is why, Mr. Gehlot is here. Please allow him to move his Bill and pass it. ...*(Interruptions)*...

SHRI ANAND SHARMA: We will take it up when the House is in order, the LOP said it yesterday. ...*(Interruptions)*... The Government is deliberately ...*(Interruptions)*... Our question is before the House to adopt the Resolution. ...*(Interruptions)*... You adopt the Resolution. ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: Please instruct the Leader of the Opposition and Mr. Anand Sharma to bring the House in order. ...*(Interruptions)*... आप उनको instruct करिए। ...*(व्यवधान)*... आप अपने मेम्बर्स को वहां बैठा लें और बिल लिया जाए।

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11.00 a.m. on Wednesday, the 27th April, 2016.

*The House then adjourned at twelve minutes past
three of the clock till eleven of the clock on
Wednesday, the 27th April, 2016.*